

National Company Law Tribunal

Allahabad Bench

CP NO. 3/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.12.2017

NAME OF THE COMPANY: Sanjeev Agarwal v/s Satish Kumar Singh

SECTION OF THE COMPANIES ACT/I & B CODE: 425 of the Companies Act of 2013

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	Rajnish Singh Adve	Petitioner	}	[Signature]
2.	Anil Kumar PCS	"		
3.	Ashish Mr. Sriv.	Resp.		[Signature]
4.	VINEET DUBEY ADV.	RESPONDENT.		[Signature]

CONTEMPT PETITION NO. 3/ALD/2017 (CAN THE REMAKE OF UDAI CHANDAN)

Parties are represented by their respective counsels. The petitioner counsel expresses that he does not propose to file a rejoinder to the reply of the contempt petition. Hence, argument can be heard. In view of this, the present case is fixed for argument.

Further, a copy of this order be communicated to Dr. Pawan Jaiswal, PCMA the Observer appointed by this Court in the respondent company. He is expected to offer his comments on the application and to furnish his report.

The matter to be listed on 24th January, 2018.

Dated: 15.12.2017

Typed by:
Kanya Prakash Srivastava
(Stenographer)

[Signature]
H.P. Chaturvedi,
Member (Judicial)